

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject: Reconstitution of Hon'ble Judges' Committees.

ORDER

No: 781 of 2023/RG

Dated: 11.07.2023

In supersession of all previous orders on the subject, Hon'ble the Chief Justice has been pleased to reconstitute the existing committees of the Hon'ble Judges of the High Court of J&K and Ladakh as under:

1.	<p>ADMINISTRATIVE COMMITTEE</p> <p>A. Service Conditions and Disciplinary matters of Judicial Officers.</p> <p>B. General Administration including:</p> <ul style="list-style-type: none">i) Probation, Regularization and Confirmation of Judicial Officers.ii) Seniority matters of Judicial Officers.iii) Screening of Judicial Officers for their continuation beyond the age of 50, 55 and 58 yearsiv) Awarding of Super Time Scale and Selection Grade Scale of payv) Awarding of ACP Scale of payvi) Work review and assessmentvii) Constitution, abolition and continuance of Courtsviii) Conduct Rulesix) Alteration of Date of Birthx) Promotion of Civil Judges (Junior Division)/ Munsiff to posts of Civil Judges (Senior Division)/Sub Judges.xi) Appointment of District Judges from amongst the Civil Judges(Senior Division) on the basis of Merit-cum-Seniorityxii) Any other matter which the Chief Justice decides to refer to the Committee. <p>Note:-The Chief Justice may invite any other Judge, who is not Member of this Committee, as a Guest Member in any meeting of the Committee.</p>	<p>Hon'ble the Chief Justice. Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Vinod Chatterji Koul.</p>
2.	<p>FINANCE COMMITTEE</p> <ul style="list-style-type: none">i) Purchase of Telephones, Cell Phones and Vehicles.ii) Monitoring of the utilization of funds, sanctioned under the 14th Finance Commission in terms of resolution passed in Chief Justices' Conference, 2016.iii) Any other financial matter as may be referred by the Hon'ble Chief Justice to the Committee.	<p>Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Rajesh Sekhri.</p>
3.	<p>BUILDING AND INFRASTRUCTURE COMMITTEE FOR THE HIGH COURT.</p> <ul style="list-style-type: none">i) All matters pertaining to infrastructure in the High Court including approval of Building Plans of Court accommodation and Residential accommodation of Hon'ble Judges.ii) Maintenance and allotment/ change of residential accommodation of High Court Staff.	<p>Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Sanjay Dhar.</p>

	<p><i>In addition, Chief Secretary of the UT of J&K and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	
4.	<p>INFORMATION TECHNOLOGY & ARTIFICIAL INTELLIGENCE COMMITTEE.</p> <ol style="list-style-type: none"> i) Scanning and digitization of Court records. ii) Computerization of High Court as well as district court complexes. iii) Purchases of computers including computer hardware and software. iv) Purchase of electronic and digital systems including photocopiers, etc. v) Matters pertaining to cause list of the High Court. vi) Video conferencing facilities at High Court and various district court complexes. vii) E-filing project at High Court and district court complexes. viii) Introduction and installation of new technologies developed by Ministry of Science and Technology, Government of India in respect of judicial administration. 	<p>Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Ms. Justice Moksha Khajuria Kazmi.</p>
5.	<p>COURT MANAGEMENT SYSTEMS COMMITTEE.</p> <ol style="list-style-type: none"> i) To provide inputs and suggestions to National Court Management Systems Committee for formulation and effective implementation of National Management Plan/Policy. ii) Court and case management in the High Court and Subordinate Courts. iii) Control of delay and arrears including: <ol style="list-style-type: none"> a) Judicial Reforms and Devising of plans to clear backlog in the High Court. b) Criminal and Civil Justice reforms. c) Monitoring of pendency and disposal of cases in all Subordinate Courts. d) Laying down of norms for disposal of cases dealt by Judicial Officers in different cadres. e) Monitoring of drive for weeding out of old, infructuous and ineffective cases. f) Reduction of arrears and ensuring speedy trial. g) Making five plus zero-a reality. <p>Note 1: In this Committee, the concerned Portfolio Judge, if not a Member of this Committee, may also be associated for the purpose of monitoring pendency and disposal of cases in Subordinate Courts.</p> <p>Note 2: The Committee may associate officers of registry, Senior District Judges, Director State Judicial Academy, Secretary to Government Law Department, Senior Advocates, Officers of Statistical Department of J&K Government, experts in law and management for the purpose of (a) above.</p>	<p>Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rahul Bharti.</p>
6.	<p>RULES COMMITTEE</p>	<p>Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Rahul Bharti.</p>

7.	COMMITTEE TO MONITOR THE EFFECTIVE IMPLEMENTATION OF THE VARIOUS DECISIONS/ RESOLUTIONS PASSED IN THE CHIEF JUSTICE'S CONFERENCE, 2016.	Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Javed Iqbal Wani Hon'ble Mr. Justice Wasim Sadiq Nargal.
8.	HIGHER JUDICIAL SERVICE (HJS) EXAMINATION COMMITTEE. Direct recruitment to J&K Higher Judicial Service.	Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohan Lal.
9.	GOVERNING COMMITTEE FOR JUDICIAL ACADEMY. i) Jammu & Kashmir State Judicial Academy. ii) Nomination of Judicial Officers for participation in training programmes of National Judicial Academy and other such institutions. iii) Formulation and conduct of training programmes for newly recruited and in service Judicial Officers.	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Rahul Bharti Hon'ble Ms. Justice Moksha Khajuria Kazmi.
10.	ENROLLMENT COMMITTEE . i) To consider the admission and enrolment of advocates. ii) To consider resumption of practice and also transfer of the enrolment.	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohan Lal.
11.	COMMITTEE FOR ALLOTMENT OF CHAMBERS TO ADVOCATES AND DISCIPLINARY COMMITTEE UNDER ADVOCATES ACT.	
	A. For Srinagar Wing	Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohd. Akram Chowdhary.
	B. For Jammu Wing	Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Mohan Lal. Hon'ble Mr. Justice Rahul Bharti. Joint Registrar (Protocol) High Court wing Srinagar/Jammu shall act as Secretary of Disciplinary Committee under Advocates Act in their respective wings.
12.	COMMITTEE UNDER JUVENILE JUSTICE ACT.	Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Akram Chowdhary.
13.	ACCREDITATION COMMITTEE IN TERMS OF THE HIGH COURT OF JAMMU AND KASHMIR NORMS FOR ACCREDITATION AS LEGAL CORRESPONDENTS AND GUIDELINES FOR REPORTING.	Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Wasim Sadiq Nargal.
14.	VIGILANCE COMMITTEE FOR THE JUDICIAL OFFICERS AND THE STAFF. i. Disciplinary matters of Judicial Officers. ii. Disciplinary matters of the High Court and the Subordinate Court Staff.	Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Puneet Gupta.
15.	COMMITTEE TO MONITOR THE PROGRESS OF THE CASES PENDING BEFORE THE SUPREME COURT OF INDIA IN WHICH HIGH COURT OF J&K IS A PARTY. i) Finalization of pleadings including affidavits and reports to be filed before the Hon'ble Supreme Court on behalf of the High Court. ii) Appointment of Advocate(s) on record and Senior Advocate(s) to represent the High Court before the Hon'ble Supreme Court. iii) Any other connected matter.	Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Mohan Lal. Hon'ble Ms. Justice Moksha Khajuria Kazmi. Hon'ble Mr. Justice Wasim Sadiq Nargal.

16.	<p>COMMITTEE FOR APPOINTMENT AND PROMOTION OF OFFICIALS/OFFICERS OF THE HIGH COURT STAFF.</p> <p>i) Recruitment and promotion of all cadres of the High Court Staff including seniority matters. ii) Service Conditions and Disciplinary matters of the High Court Staff. iii) Service matters/grievances of the High Court Staff. iv) Compassionate appointments of staff in the High Court.</p>	<p>Hon'ble Mr. Justice Atul Sreedharan Hon'ble Mr. Justice Rajnesh Oswal Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Puneet Gupta</p>
17.	<p>COMMITTEE FOR APPOINTMENT OF OATH COMMISSIONERS AND RESEARCH ASSISTANTS ETC.</p> <p>i) Appointment of Oath Commissioners in Jammu & Kashmir. ii) Appointment of Research Assistants. iii) To lay down guidelines for appointment of Oath Commissioners. iv) To revise and review the guidelines for appointment of Research Assistants.</p>	<p>Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Wasim Sadiq Nargal.</p>
18.	<p>BUILDING AND INFRASTRUCTURE COMMITTEE FOR SUBORDINATE COURTS IN UTs OF JAMMU & KASHMIR AND LADAKH.</p> <p>i) All matters pertaining to infrastructure in the District Courts of UTs of J&K and Ladakh including approval of Building Plans of Court accommodation and Residential accommodation of Judicial Officers. ii) Maintenance and allotment/change of residential accommodation of Judicial Officers. iii) Monitoring of infrastructure in District Courts in UTs of J&K and Ladakh in terms of resolution passed in Chief Justices' Conference 2016.</p> <p><i>Views of the concerned Administrative Judge shall be obtained and in addition, Chief Secretary of the Govt. of UT of J&K, Advisor to the Hon'ble LG of UT of Ladakh and the Secretaries of Finance Department, Public Works and Law shall be co-opted as Members of the Committee in respect of (iii) above to closely monitor the timely completion of projects and to facilitate a proper coordination between the officials at the district level and the decision-making authorities of the UT Government.</i></p>	<p>For Ladakh:</p> <p>Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Rajnesh Oswal.</p> <p>For Jammu:</p> <p>Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Dhar.</p> <p>For Kashmir:</p> <p>Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Javed Iqbal Wani.</p> <p>Note: Concerned Principal District and Sessions Judge may be invited for discussion on Video Conference, if necessary.</p>
19.	<p>COMMITTEE TO IMPLEMENT GUIDELINES LAID DOWN BY JUDICIAL PRECEDENTS AND LAW IN CASES INVOLVING SEXUAL VIOLENCE AND MONITORING THE TRIAL OF SUCH CASES.</p>	<p>Hon'ble Mr. Justice Sanjay Dhar Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Ms. Justice Moksha Khajuria Kazmi Hon'ble Mr. Justice Rajesh Sekhri.</p>
20.	<p>PROTOCOL COMMITTEE</p> <p>i) Monitoring the matters pertaining to Hospitality and Protocol. ii) Maintenance, purchase and furnishing of Guest Houses & selection of photographs of official functions. (Hospitality matters and allotment of rooms of the High Court Guest Houses to be decided by the Chairperson).</p>	<p>Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Ms. Justice Moksha Khajuria Kazmi</p>

21.	<p>COMMITTEE FOR MAKING RECOMMENDATIONS AND WORKING OUT FACILITIES EXTENDED TO THE FORMER JUDGES OF THE HIGH COURT INCLUDING THE STAFF REQUIREMENT FOR THE PURPOSE.</p> <p>i) Medical facilities and reimbursement of claims of Hon'ble former Judges.</p> <p>ii) Matters relating to welfare of Hon'ble former Judges including framing of rules.</p> <p>iii) Any other connected matter.</p>	
	<p>A. For Jammu Wing</p>	<p>Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Mohan Lal. Joint Registrar (Protocol) Jammu Wing. Accounts Officer, Jammu Wing.</p>
	<p>B. For Srinagar Wing</p>	<p>Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Javed Iqbal Wani. Joint Registrar (Protocol) Srinagar Wing. Accounts Officer, Srinagar Wing.</p>
22.	<p>HIGH COURT LEGAL SERVICES COMMITTEE.</p>	<p>Hon'ble Ms. Justice Sindhu Sharma. Mr. D.C. Raina, Advocate General. Mr. Z.A. Shah, Senior Advocate. Mr. M.I. Qadri, Senior Advocate. Mr. Sunil Sethi, Senior Advocate. Ms. Seema Khajuria, Advocate. Sh. Keshav Chopra, Social Worker. Secretary, High Court Legal Services Committee, ex-Officio Member.</p>
23.	<p>RIGHT TO INFORMATION COMMITTEE To monitor disposal of matters under Right to Information Act.</p>	<p>Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Puneet Gupta</p>
24.	<p>MEDIATION AND CONCILIATION COMMITTEE</p>	<p>Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri.</p>
25.	<p>COMMITTEE FOR ALL MATTERS RELATING TO CREATION AND WORKING OF FAMILY COURTS.</p> <p>i) Building, Construction, Maintenance of Family Court Complexes, Identification of suitable premises in existing complexes for setting up of Family Courts.</p> <p>ii) To recommend Judicial Officers suitable for posting as Family Courts Judges.</p> <p>iii) To prepare and recommend panel of Principal Counselors and Counselors for the Family Courts.</p> <p>iv) To holistically consider all issues relating to Family Courts.</p> <p>v) To look into sensitization and training of Family Courts Judges counselors and the staff.</p>	<p>For Ladakh: Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Rajnesh Oswal.</p> <p>For Jammu & Kashmir: Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Rajnesh Oswal. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohan Lal.</p>
26.	<p>COMMITTEE TO OVERSEE PROGRESS OF CASES ARISING UNDER J&K PRE-CONCEPTION AND PRE-NATAL SEX SELECTION/ DETERMINATION (PROHIBITION AND REGULATION ACT 2002) ARISING UNDER THE PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX SELECTION) ACT 1994.</p>	<p>Hon'ble Ms. Justice Sindhu Sharma. Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Ms. Justice Moksha Khajuria Kazmi</p>

27.	<p>LIBRARY COMMITTEE.</p> <p>i) To consider purchase of library books for High Court and Subordinate Courts.</p> <p>ii) To consider purchase of newspapers, periodicals, etc. for library, official residences of Hon'ble Judges and Judicial officers.</p> <p>iii) Matters relating to maintenance of library books.</p> <p>iv) Purchase of various law packs (law reports in electronic format)</p> <p>v) Matters pertaining to availability of library books in courtrooms.</p>	<p>Hon'ble Mr. Justice Vinod Chatterji Koul. Hon'ble Mr. Justice Rahul Bharti. Hon'ble Mr. Justice Wasim Sadiq Nargal. Hon'ble Mr. Justice Rajesh Sekhri.</p>
28.	<p>COMMITTEE TO EXAMINE THE MATTERS REGARDING ALL DAILY WAGERS, CONTRACTUAL EMPLOYEES INCLUDING OUT SOURCED EMPLOYEES, IF ANY.</p> <p>i) To consider all matters relating to Daily Wagers/ Contractual employees in terms of SRO 520 dated 21.12.2017 or in terms of any other statute/ regulation/ order on the subject.</p> <p>ii) Any other connected matter.</p>	<p>Hon'ble Mr. Justice Atul Sreedharan. Hon'ble Mr. Justice Sanjeev Kumar. Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Rajesh Sekhri. Registrar General. Registrar Vigilance. Principal Secretary to the Chief Justice.</p>
29.	<p>SEXUAL HARASSMENT PROBE COMMITTEE U/S 4 OF THE SEXUAL HARASSMENT OF WOMEN AT WORKPLACE (PREVENTION, PROHIBITION AND REDRESSAL) ACT, 2013.</p> <p>A. For Jammu Wing</p> <p>B. For Srinagar Wing</p>	<p>Hon'ble Ms. Justice Sindhu Sharma (Chairperson). Mr. U.K. Jalali, Sr. Advocate Ms. Seema Khajuria Shekhar, Sr. Advocate Ms. Shivali Sharma, Law Officer, Social Welfare Department Ms. Veena Kumari, Assistant Registrar-I Ms. Deepika Mahajan, Advocate Mr. Prem Sadotra, Advocate Secretary, High Court Legal Service Committee, ex-Officio Member Secretary.</p> <p>Hon'ble Ms. Justice Moksha Khajuria Kazmi (Chairperson). Mr. Nazir Ahmad Beigh, Sr. Advocate. Ms. Masooda Jan, Advocate. Ms. Saima Maqbool, Assistant Registrar-II Ms. Naseema Hassan Baqal, Assistant Registrar-II Mr. Naveed Mir, Advocate. Secretary, High Court Legal Service Committee, ex-Officio Member Secretary.</p>
30.	<p>Vulnerable Witness Deposition Centre (VWDC) Committee.</p>	<p>For Ladakh: Hon'ble Mr. Justice Tashi Rabstan. Hon'ble Mr. Justice Atul Sreedharan.</p> <p>Note: Principal Secretary Finance, UT of Ladakh or his nominee shall be the ex-Officio Member of the Committee.</p> <p>For Jammu & Kashmir: Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri.</p> <p>Note: Principal Secretary Finance, UT of J&K or his nominee shall be the ex-Officio Member of the Committee.</p>
31.	<p>Committee for Monitoring NDPS Cases in District Courts.</p>	<p>Hon'ble Mr. Justice Sanjay Dhar. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rajesh Sekhri.</p>

32.	Committee for Monitoring MACT Cases in District Courts.	Hon'ble Mr. Justice Javed Iqbal Wani. Hon'ble Mr. Justice Mohd. Akram Chowdhary. Hon'ble Mr. Justice Rahul Bharti Hon'ble Mr. Justice Rajesh Sekhri.
33.	Supervision and Management of AIR Cafe cum e-Library – at Jammu.	Hon'ble Mr. Justice Rahul Bharti
34.	Supervision and Management of Museum – Jammu Wing.	Hon'ble Mr. Justice Puneet Gupta
	Supervision and Management of Museum – Srinagar Wing.	Hon'ble Mr. Justice Javed Iqbal Wani

Hon'ble the Chief Justice may assign, any matter not covered by the subject matters assigned to any Hon'ble Committee, to any existing Committee or constitute a special Committee for the purpose.

By Order

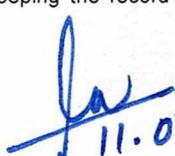

11.07.23
(Shahzad Azeem)
Registrar General

Dated: 11.07.2023

No: 32283-316 /RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar for kind information of His Lordship.
2. Secretary to Hon'ble Mr./Mrs Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar
4. Registrar Rules, High Court of J&K and Ladakh, Srinagar
5. Registrar Inspection, High Court of J&K and Ladakh, Srinagar
6. Director, J&K State Judicial Academy, Srinagar
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
..... for information.
8. CPC, e-Courts, High Court of J&K, for uploading the same on the official website of the High Court of J&K and Ladakh.
9. Director Finance High Court of J&K and Ladakh, Srinagar.
10. In-Charge Librarian, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping the record of the same.
11. All Concerned Sections.
12. Order file.


11.07.23.
Registrar General